

YADAVA) : I beg to move :

“That in pursuance of paragraph 1 of the Ministry of Education Resolution No. 11/1/67-GAI (1), dated the 15th December, 1967, the members of this House do proceed to elect, in such manner as the Speaker may direct, two from members from among themselves, to serve as members of the Central Advisory Board of Archaeology, till the 31st December, 1971, subject to the other provisions of the said Resolution.”

MR. SPEAKER : The question is :

“That in pursuance of paragraph 1 of the Ministry of Education Resolution No. 11/1/67-GAI(1) dated the 15th December, 1967, the member of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves, to serve as members of the Central Advisory Board of the Archaeology, till the 31st December, 1971, subject to the other provisions of the said Resolution.”

The motion was adopted

(ii) **GENERAL COUNCIL OF INDIAN SCHOOL OF MINES, DHANBAD**

SHRI D. P. YADAVA : I beg to move :

“That in pursuance of the provisions contained in rules 4 (ii) to (iv) and 15 of the Rules and Regulations of the Indian School of Mines, Dhanbad, the members of this House do proceed to elect, in such manner as the Speaker may direct two members from among themselves, to serve as members of the General Council of the Indian School of Mines, Dhanbad, subject to the other provisions of the said Rules and Regulations.”

MR. SPEAKER : The question is :

“That in pursuance of the provisions contained in rules 4 (ii) to (iv) and 15 of the Rules and Regulations of the Indian School of Mines, Dhanbad, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves, to serve

as members of the General Council of the Indian School of mines, Dhanbad, subject to the other provisions of the said Rules and Regulations..”

The motion was adopted

12.41 hrs.

GUJARAT APPROPRIATION BILL* 1971

MR. SPEAKER : We shall now take up first the Gujarat Appropriation Bill and then the Mysore Appropriation Bill. Discussion has already taken place on the Demands for Grants relating to these States, and this is now only a formal business when the different stages of the Appropriation Bills will be gone through.

श्री रामाबतार शास्त्री (पटना) : अध्यक्ष महोदय, एक बात पर जोर नहीं पड़ा है जिसको मैं कहना चाहता हूँ। इसीलिये मैंने आपको लिखकर भेजा है।

अध्यक्ष महोदय : एक सेकेण्ड पहले भेजते हैं और फिर आप बोलते हैं कि मैंने लिखकर भेजा है। अभी तो मैंने पढ़ा भी नहीं। यह तो आपको पहले भेजना चाहिये था। यह नहीं कि मोशन पुट करूँ और आप कहें कि मैंने लिख कर भेजा है।

Let me see what it is about. The hon. Member has written :

“In connection with the Gujarat Appropriation Bill, I want to raise a point regarding the suggestion of the Ahmedabad Riot Inquiry Commission....”

This slip should have come to me in time, by 10.30 a. m.

श्री रामाबतार शास्त्री : मैंने तो नियमों के अनुसार कार्य किया है।

अध्यक्ष महोदय : हाउस के बनाये हुए

नियम हैं, आप उनको फ्लाउट करते हैं। साढ़े दस बजे से पहले आपको मेरे पास भेजना चाहिये था। आप मेरी बात मान लें। आगे के आइटम्स पर काम होने दें।

श्री रामाबतार शास्त्री : आपने कई दफा इसी तरह लोगों को मौका दिया है। मैंने जो काम किया है वह नियमों के अधीन है। आप मौका न दें यह दूसरी बात है।

Mr. SPEAKER : I am not going to allow him. For, if I have to allow him now, I shall have to do it every time. If I do it once I shall have to do it always.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Gujarat for the services of the financial year 1971-72.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Gujarat for the services of the financial year 1971-72."

The motion was adopted.

SHRI K. R. GANESH : I introduce† the Bill.

I beg to move† :

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Gujarat for the services of the financial year 1971-72 be taken into consideration".

MR. SPEAKER : The question is :

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Gujarat for the services of the financial year 1971-72 be taken into consideration".

The motion was adopted.

MR. SPEAKER : The question is :

"That clause 2 and 3, the Schedule Clause 1, the Enacting Formula and the Title stand part of the Bill".

The motion was adopted.

Clauses 2 and 3, the Schedule, Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI K. R. GANESH : I beg to move :

"That the Bill be passed".

MR. SPEAKER : The question is :

"That the Bill be passed".

The motion was adopted.

12.45 hrs.

MYSORE APPROPRIATION (No. 2)
BILL*, 1971

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Mysore for the services of the financial year 1971-72.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Mysore for the services of the financial year 1971-72".

The motion was adopted.

SHRI K. R. GANESH : I introduce† the Bill.

I beg to move† :

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Mysore for the services of the financial year 1971-72, be taken into consideration".

MR. SPEAKER : The question is :

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Mysore for the services of the financial year 1971-72, be taken into consideration".

The motion was adopted.

†Introduced/moved with the recommendation of the President.

*Published in the Gazette of India Extraordinary Part II, Section 2, dated 23.7.71.